

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AMARA RAJA BLAZE TECHNOLOGIES PRIVATE LIMITED

1.	Name of Corporate Person	Amara Raja Blaze Technologies Private Limited
2.	Date of Incorporation of Corporate Person	24/07/2020
3.	Authority under which Corporate Person is incorporated/ registered	ROC Hyderabad
4.	Corporate identity number of Corporate Person	U31900TG2020PTC142150
5.	Address of the registered office and principal office (if any) of Corporate Person	Sy no 27/4, 1-18/1/Amr/Nr, 5th Floor, Terminal A, Nanakramguda, Hyderabad, Gachibowli, Telangana, India, 500032.
6.	Liquidation commencement date of Corporate Person	13/01/2026
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Name: Mr. Racharla Ramakrishna Gupta Address: Flat No. T202, Technopolis, 1-10-74/B, Above Ratnadeep Super Market, Chikoti Gardens, Begumpet, Hyderabad – 500 016. Email: rp.ramakrishnagupta@gmail.com Telephone No: +91 9848019915 Reg No.: IBBI/IPA-002/IP-N00012/2016-17/10029
8.	Last date for submission of claims	12 th February, 2026

Notice is hereby given that the Amara Raja Blaze Technologies Private Limited has commenced voluntary liquidation on **13th January, 2026**.

The stakeholders of Amara Raja Blaze Technologies Private Limited are hereby called upon to submit a proof of their claims, on or before **12th February, 2026** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 16-01-2026
Place: Hyderabad



Name and signature of liquidator

RACHARLA RAMAKRISHNA GUPTA
IBBI/IPA-002/IP-N00012/2016-17/10029
Liquidator

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Date: 16th January, 2026
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RACHARLA RAMAKRISHNA GUPTA
IBBI/PA-002/IP-N00012/2016-17/10029
Liquidator



Whereas, the undersigned
curitisation and Recons
Section 13 (12) of the sa
mentioned in the notice w
The borrowers having failer
of powers conferred on him
The borrowers in particula
and interest thereon. The
in possession are herein l

Sr. No.	Name of Borrowers	
1.	YAKU BEE, MOHAMMED ISMAIL	All The Admei Kazipe House North:

In any case if then

Place: WARANGAL. D

**SIEMENS
energy**

Notice is hereby g
("the Company")
Conferencing ("V
AGM Notice dated
Act, 2013 ("Act")
from time to time

In accordance with
Year 2024-25 ("AR

